

Sl.No.	Rank and Name	Date of Retirement/ Date of Death	DCRG/GPF Status
1.	CT/GD (Late) Satyender Kumar	31/07/2011	DCRG payment has been made to NOK of deceased on 08/05/2013.
2.	CT/GD (Late) Koyyada Jagdish Kumar	06/01/2011	DCRG payment has been made to NOK of deceased on 08/05/2013.
3.	CT/GD (Late) Durgesh Kumar	30/04/2011	DCRG payment has been made to NOK of deceased on 16/04/2013.
4.	CT/GD (Late) Joginder Singh	27/08/2011	DCRG payment has been made to NOK of deceased on 29/04/2013.
5.	HC/GD Arjun Singh	01/11/2011 (Forenoon)	DCRG payment has been made to the pensioner on 10/07/2013.
6.	CT/GD Tashi Angorooop	31/08/2011	GPF final payment has been made to the pensioner on 06/06/2013.

The Ministry of Home Affairs has fulfilled the assurance given in this regard during the 228th Session-2013 while replying to the Rajya Sabha, Unstarred Question No. 1037 dated 6th March, 2013 and the implementation report has also been sent to the Ministry of Parliamentary Affairs *vide* this Ministry's letter No. 11017/02/2013-R and W dated 3rd September, 2013.

Upgradation of Odisha Fire Service Training Institute

1463. SHRI DILIP KUMAR TIRKEY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any plan for up gradation of Odisha Fire Service Training Institute, Bhubaneswar; and

(b) if so, the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) Based on the proposals received from various State Governments regarding Strengthening of Fire Services in

their respective States, the XIIIth Finance Commission recommended a sum of Rs. 150 crore to Odisha to be provided to the State of Odisha for fire services in the State. This support included up gradation of the Fire Service Training Institute Bhubaneswar.

The State Government of Odisha have taken steps for construction of physical infrastructure and purchase of fire fighting equipments and appliances for the above said Training Institute.

Police reforms

1464. SHRI MOHAMMED ADEEB : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether it is a fact that police reforms are long over-due; and
- (b) if so, by when Government proposes to bring about these reforms?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) In order to improve the functioning of the police, several High level Committees and National Police Commission were constituted during the last three decades for identifying appropriate measures of reforms in the police forces in the country. The Ministry of Home Affairs appointed a Review Committee on 21.12.2004 with a view to shortlist the important recommendations of all the previous Commission/Committees set up on Police Reforms for implementation. The Review Committee in the year 2005 short-listed 49 recommendations on Police Reforms as being crucial to the process of transforming the Police into a professionally competent and service oriented organization. In addition, the Hon'ble Supreme Court of India passed a judgement on 22nd September, 2006 in Writ Petition (Civil) No. 310 of 1996–Prakash Singh and Others Vs Union of India and Others on several issues concerning Police Reforms. All such recommendations have been forwarded to all State Governments/UTs Administrations for implementation.

As “Public Order” and “Police” are “State” subjects falling in Entry 1 and 2 of List-II of the Seventh Schedule of the Constitution of India, police reforms measures/directives of the Supreme Court are being implemented by the State Governments and Union Territory (UT) Administrations. The State Governments are filing the status reports on compliance of the judgement dated 22nd September, 2006 in Writ Petition (Civil) No. 310 of 1996–Prakash Singh and Others Vs Union of India